

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 2

IA 3543/2024 In C.P. (IB)/903(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 09.07.2024

NAME OF THE PARTIES: **STREESED ASSETS STABILIZATION**
FUND VS KRYSTAL STONE EXPORTS
LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 3543/2024 –

1. CMA S. K. Bhatt is present on behalf of IRP.
2. Registry is directed to issue notice to the Respondent to file reply within two weeks by all available means (i.e. speed post, e-mail).
3. In the meanwhile, Respondents are also directed to provide information sought by the RP for commencement of the CIRP. The Respondents shall appear in person on the next date of hearing.
4. List this IA on **29.07.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)